

ITEM NO.24+59+59.1

COURT NO.8

SECTION X

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Writ Petition(Civil) No.856/2023

BAMBHANIYA SAGAR VASHARAMBHAI

Petitioner(s)

VERSUS

UNION OF INDIA & ORS.

Respondent(s)

(FOR ADMISSION and IA No.162048/2023-APPROPRIATE ORDERS/DIRECTIONS)

Writ Petition(s)(Civil) No(s). 788/2023

(IA No. 150071/2023 - APPROPRIATE ORDERS/DIRECTIONS)

W.P.(C) No. 782/2023 (X)

Date : 25-08-2023 These petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE S. RAVINDRA BHAT

HON'BLE MR. JUSTICE ARAVIND KUMAR

For Petitioner(s)

Mr. Ajit Kumar Sinha, Sr. Adv.

Mr. Govind Jee, AOR

Mr. Omanakuttan K K, Adv.

Mr. Nishant Soni, Adv.

Mr. Kartikeya Khanna, Adv.

Mr. Shivendu Prakash, Adv.

For Respondent(s)

Mr. Gaurav Sharma, Adv.

Mr. Dhawal Mohan, Adv.

Mr. Paranjay Tripathi, Adv.

UPON hearing the counsel the Court made the following

O R D E R

Writ Petition(Civil) No.856/2023

1. Heard Senior counsel appearing for the petitioner and perused the material placed on record.
2. Issue notice.
3. Mr. Gaurav Sharma, learned counsel appearing for Respondent No.2 accepts and waives formal notice on behalf of the said

respondent.

4. Let notices be issued to the other respondents.

5. In the meanwhile, the petitioner is referred for medical examination by the Medical Board at All India Institute of Medical Sciences, New Delhi which, shall be constituted by the Director, AIIMS. The said Medical Board should consist of three Members/Experts to assess the nature and extent of the petitioner's disability (which record indicates is to the extent of 80% of Kyphoscoliosis deformity).

6. The Medical Board shall examine the petitioner within a period of one week from today which may be mutually convenient to its members and the petitioner as well.

7. The Report shall be directly filed to this Court through the Director, AIIMS.

8. List the matter on 04-09-2023.

Writ Petition(Civil) No.788/2023 & W.P.(C) No. 782/2023:-

1. Heard Senior counsel appearing for the petitioners and perused the material placed on record.

2. Issue notice in Writ Petition (C) No.788/2023.

3. Mr. Gaurav Sharma, learned counsel appearing for Respondent No.2 accepts and waives formal notice on behalf of the said respondent.

4. Let notices be issued to the other respondents.

5. In the meanwhile, the petitioners are referred for medical examination by the Medical Board at All India Institute of Medical Sciences, New Delhi which shall be constituted by the Director, AIIMS. The Medical Board shall constitute relevant experts to assess the petitioners' low vision disability and whether the said disability can be brought down to acceptable levels to enable them to function as a medical student and if so, to what extent by the use of external vision aids.

6. The Medical Board shall examine the petitioners within a period of one week from today which may be mutually convenient to

its members and the petitioners as well.

7. The Report shall be directly filed to this Court through the Director, AIIMS.

8. List the matters on 04-09-2023.

(VISHAL ANAND)
ASTT. REGISTRAR-cum-PS

(BEENA JOLLY)
COURT MASTER (NSH)